

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 733/TT/2020**

- Subject** : Petition for revision of transmission tariff for 2001-04, 2004-09 and 2009-14 tariff periods, truing-up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period for “400 kV Kahalgaon Transmission System” in Eastern Region.
- Date of Hearing** : 8.6.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd.  
& 5 Others
- Parties present** : Shri Nishant Kumar, Advocate, BSPHCL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri D. K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 period in respect of “400 kV Kahalgaon Transmission System” in Eastern Region.
  - b. The transmission asset was put under commercial operation on 1.4.1997.
  - c. Transmission tariff for 2009-14 period was trued-up and transmission tariff for 2014-19 period was determined vide order dated 30.12.2015 in Petition No. 535/TT/2014.
  - d. There is a marginal variation in the actual cost as on 31.3.2019 and cost admitted by the Commission vide order dated 30.12.2015 in Petition No. 535/TT/2014.



e. ACE and de-capitalization during 2019-24 period is mainly on account of replacement of sub-station equipment on account of technical upgradation as OEM support is not available for the outdated equipment. Relevant communications with the OEM and complete report of Central Power Research Institute (CPRI) have been enclosed with the petition. Old circuit breakers and isolators at Jamshedpur, Biharsharif, Rourkela and Maithon Sub-stations have been proposed to be replaced.

3. Learned counsel for BSPHCL prayed for grant of time to file reply in the instant petition.

4. The Commission allowed the request of learned counsel for BSPHCL to submit its reply by 18.6.2021 and the Petitioner to file rejoinder, if any, by 30.6.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)